

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
South Zone Bench at Chennai.
MEMORANDUM OF APPEAL
(Under section 18 (1) read with Section 16 of National Green Tribunal Act,
2010)

Appeal No. 79 of 2021

Between:

M/s. Safe Environ Technologies
Represented by Sri V. Venkateswara Rao
S/o Sri Nageswara Rao, aged 63 years
R/o: D. No. 29-3-14, Venkateswara Rao Street,
Governorpeta, Vijayawada
Andhra Pradesh 520 002
Safenvironpl@gmail.com.... Appellant

VS

The Union of India,
Rep. by its Secretary, Ministry of Environment, Forest, and
Climate change,
Indira Paryavaran Bhavan,
Jor Bagh, Lodhi Colony,
New Delhi-110001.
Email id: Secy-moef@nic.in
Contact No: 011-23392047, 24695262 and 5 others .. Respondents

COUNTER FILED BY THE 5TH RESPONDENT

Date: 22.04.2022



M/s MADHURI DONTI REDDY
ADVOCATE

STANDING COUNSEL FOR GOVERNMENT OF ANDHRA PRADESH
A.P. POLLUTION CONTROL BOARD
T.T.D. SUPREME COURT OF INDIA

#S2, Royal Castle, 26, Gill Nagar Extension, Choolaimedu, Chennai – 600 094.
Mobile: 98407 98460 / 63831 21322, Email: reddymadhuri09@gmail.com

Counsel for 5th respondent

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It is certified that all the documents contained in the above annexure are true copies.

Date: 22.04.2022


Member Secretary
SEIAA, AP

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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
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Andhra Pradesh 520 002
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.... Appellant

AND

1. The Union of India,
Rep. by its Secretary, Ministry of Environment, Forest, and
Climate change,
Indira Paryavaran Bhavan,
Jor Bagh, Lodhi Colony,
New Delhi-110001.
Email id: Secy-moef@nic.in
Contact No: 011-23392047, 24695262
2. The Andhra Pradesh Pollution Control Board,
Rep. by its Member Secretary
Door No. 33-26-14 D/2, Near Sun Rise Hospital,
Pushpa Hotel Centre, Chelamvari Street,
Kasturibaipet, Vijayawada - 520 008
Andhra Pradesh State.
Email id: membersecy@appcb.gov.in
Contact No: 0866-2463204
3. The Joint Chief Environmental Engineer,
Andhra Pradesh Pollution Control Board,
Zonal Office, Door No. 33-26-14 D/2,
Near Sun Rise Hospital, Pushpa Hotel Centre,
Chelamvari Street, Kasturibaipet,
Vijayawada -520 008 Andhra Pradesh State.
Email id: unit2-Jcee@appcb.gov.in
Contact No: 0866-2463208
4. The Environmental Engineer,
Andhra Pradesh Pollution Control Board,
Regional Office, 4-5-4/5C.4/3,
Navabharath Nagar, Ring Road
Guntur-522 006.
Email id: unit1eecl1@appcb.gov.in
Contact No: 9866776738
5. The State Environment Impact Assessment Authority
Door No. 33-26-14 D/2, Near Sun Rise Hospital,
Pushpa Hotel Centre, Chelamvari Street,
Kasturibaipet, Vijayawada 520 008
Andhra Pradesh State.


Member Secretary
SEIAA, AP

(3)

Email id: apsciaachairman@gmail.com²
Contact No: 0866-24633202

6. M/s Y J Multi Clave rep. by its Proprietor, having its Office at D. No. 24-3-13, Telagapalem, Ponnur Mandal, Guntur District
Email id:
Contact No: 9177224400

.....Respondents

COUNTER AFFIDAVIT FILED BY THE 5th RESPONDENT

I, Pasala Venkata Chalapathi Rao S/o Pasala Lakshmaiah, Aged about 53 years, Member Secretary, State Level Environmental Impact Assessment Authority, Andhra Pradesh do hereby solemnly and sincerely affirm and make oath and state as follows:

1. I am the 5th Respondent herein and as such I am well acquainted with the facts of the case.
2. This respondent denies each and every averment made in the affidavit filed in support of the application as false and incorrect except those that are specifically admitted herein in this counter affidavit.
3. With regard to the averments made in paragraph 1, 4 grounds E, F & G of the affidavit is not related to this respondent and hence there are no remarks.
4. With regard averments made in paragraph 2 and 3 of the affidavit is denied as false. It is submitted that the **M/s.Y.J. Multi Clave proposes** to establish the Common Bio-medical Waste Treatment Facility (CBMWTF) of capacity - 7000 kg/day at Sy.No. 7/1 & 8/1, Tana Annavaram (V), Nuzendla (M), Guntur District, Andhra Pradesh. The issue was examined by the SEAC in its meeting held on 25.08.2018. The Committee observed the following: The project proponent and their consultant M/s. ENPRO Enviro Tech and Engineers Pvt. Ltd., have attended the meeting and presented their case. The Committee noted that **M/s.Y.J. Multi Clave proposes** to establish the Common Bio-medical Waste Treatment Facility (CBMWTF) of capacity - 7000 kg/day


Member Secretary,
SEIAA, AP

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at Sy.No. 7/1 & 8/1, Tana A³havaram (V), Nuzendla (M), Guntur District, Andhra Pradesh. Earlier, In-Principle Permission issued by APPCB dt: 16.08.2016 based on the earlier feasibility report for issuing of the earlier TOR, the contents in the APPCB letter dt: 16.08.2016.

5. It is submitted that the project proponent submitted the In-Principle permission letter from the Andhra Pradesh Pollution Control Board only. (Lr.No.1/APPCB/HO/UH-IV/BMW/In-Principle/2018, dated 23.05.2018) and in this letter it was noted **"the total number of Health Care Facilities (HCFs) and their bed strength as per the registering authority i.e., The District Medical & Health Officer (DM&HO), (vide letter . dt.14.10.2016) – there are 541 Nos. of Private Hospitals with a Bed strength of 17,744 Nos. (excluding Government Hospitals i.e., HCFs covered under APVVP Area Hospitals, Director of Public Health and Family Welfare and Department of AYUSH). The existing Common Bio-medical Waste Treatment Facility(CBMWTF) in Guntur District is covering 700 Nos. of Health Care Facilities (HCFs) with 13,683 bed strength (as per BMW annual report 2016 submitted to CPCB) . There are about 4061 numbers of beds uncovered by the existing CBMWTF. There are number of Veterinary Hospitals, Dispensaries, Dental Hospitals, Ayurvedic and Homeopathic Hospitals which need to be covered under BMWM Rules, 2016."**The project proponent submitted the letter issued by Office of the District Medical & Health Officer, Guntur vide letter Rc.No. Spl./A1/DRA/2018, dated 04.06.2018.

6. It is submitted that the Committee noted that the proposed project falls under Item 7(da) of the schedule of the EIA Notification 2006- Common Bio-medical Waste Treatment Facility (CBWTF). The Committee recommended **for issue of Standard Terms of Reference (TOR) with public hearing** and with additional TOR: : The project proponent shall comply with the Bio-medical Waste Management Rules, 2016 and its amendments and the Central Pollution Control Board Revised guidelines


Member Secretary,
SEIAA, AP

- 21st December, 2016., to this **4** Common Bio-Medical Waste Treatment Facility (CBMWTF) of Capacity – 7000 kgs/day proposed at Sy.No. 7/1 & 8/1, Tana Annavaram (V), Nuzendla (M), Guntur District, Andhra Pradesh, without prejudice to the orders of any Hon'ble Courts.

7. It is submitted that the SEIAA,A.P., issued Terms of Reference (TOR) with public hearing to **M/s. Y.J.Multiclave** vide Lr.No.SEIAA/AP/GNT/IND/05/2016/84-1068, Dated 10.10.2018 for the proposed Common Bio-medical Treatment Facility at Sy.No. 7/1 & 8/1, Tana Annavaram (V), Nuzendla (M), Guntur District. **M/s. Y.J.Multiclave** vide letter dated **06.07.2021** addressed to the SEIAA,A.P., being a party to the Writ Petition No.11945 of 2019, to reject the application of the project proponent namely M/s. Sudha Enviro Logics for grant of Environmental Clearance for securing CFE and CFO from the Board and stated that

i. The in Principle Permission was given to M/s. Y.J.Multiclave on 23.05.2018 by APPCB as directed SEIAA which is prerequisite for applying for EC.

ii. The APPCB vide its Order No. 1/APPCB/VJA/GTR/HO/CBMWTF/2018-634, dated 17.07.2018 while rejecting the BMW-CFE application of M/s. Ravi Enviro Care, Sy.No.394-1, 394-2, Pedanandipadu (V&M), Guntur District observed their application is a earlier one and in principle permission was accorded for establishment of 2nd CBMWTF in Guntur District.

iii. TOR was given to M/s. Y.J.Multiclave on 10.10.2018 by SEIAA.

iv. The Writ Petition No.11945 of 2019 filed by M/s. A.P.Enviro Technologies Pvt. Ltd., against M/s. Y.J.Multiclave in the Hon'ble High Court with regard to establishment of 2nd CBMWTF in Guntur District.

v. Public Hearing was conducted on 19.09.2019 and application I.A.No.5 of 2019 was filed to release proceedings kept in sealed cover. The same is pending for consideration.

8. It is submitted that the Standing Counsel of SEIAA,A.P. high court A.P. , vide Lr dated 18.08.2021 informed that the W.P.No.11945 of 2019 filed by A.P. Enviro Technologies against G.J. Multiclave regarding Biomedical Waste


Member Secretary
SEIAA, AP

Treatment Facility in Guntur District ⁵ was under stay of public hearing. All these days. Today ie.18.08.2021, the Hon'ble High Court pleased to dispose of the matter directing the State Environmental Impact Assessment Authority (SEIAA) to consider the minutes of Public Hearing with the true spirit of the said minutes and also under the scheme of environmental laws in the case of Y.J. Multi Clave in accordance with law.

9. It is submitted that the project proponent submitted the EC application through online on 23.09.2021 seeking for the Environmental Clearance (EC) along with final EIA report. The project proponent and their consultant M/s. Enviro Tech and Engineers Pvt. Ltd., have attended the meeting and presented the final EIA report along with the public hearing report. The Committee after examining the project proposals, presentations, final EIA report, Hon'ble High Court orders, MoEF&CC Notifications & OMs and Common Bio-Medical Waste Treatment Facilities (CBMWTF) guidelines and detailed deliberations, **recommended to issue Environmental Clearance** to M/s. Y.J. Multiclave to this project proposal for setting up of new CBMWTF facility of capacity - 7000 kgs/day at Sy.No. 7/1 & 8/1, Tana Annavaram (V), Nuzendla (M), Guntur District, Andhra Pradesh. The issue was examined by the SEAC in its meeting held on 22.10.2021 to 24.10.2021.


10. It is submitted that this respondent craves leave of this Hon'ble Tribunal to raise additional counter in the course of proceedings, if required.

In the above circumstances, it is humbly prayed that this Hon'ble Tribunal may be pleased to dismiss the above Appeal No. 79 of 2021 and pass such further or other orders as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the case and thus render justice.

Solemnly affirmed Vijayawada
Andhra Pradesh on
this the 22nd day of April, 2022
and signed his name in my presence

BEFORE ME


Advocate


Member Secretary,
SEIAA, AP

VERIFICATION

I, Pasala Venkata Chalapathi S/o Pasala Lakshmaiah, Aged about 53 years, Member Secretary, State Level Environmental Impact Assessment Authority, Andhra Pradesh do hereby verify that the contents of Para's of Counter Affidavit are based on record and information are true to the best of my knowledge and belief.

Hence, verified on the 22nd day of April 2022 at Vijayawada


DEPONENT
Member Secretary
SEIAA, AP


ANDHRA PRADESH POLLUTION CONTROL BOARD

D.no-33-26-14d/2. Near sunrise hospital, pushpa hotel center,
Chalamalavari street, Kasturibaipet, Vijayawada -520 008.
Website : www.appcb.ap.nic.in

Lr.No.1/APPCB/ HO/UH-IV/ BMW/ In-Principle/2018-
Dt: 23.05.2018

Sub:	APPCB - UH:IV - BMW - M/s. Y.J. Multi Clave, Sy.No. 7/1, 8/1, Tana Annavaram, Tellabadu Village, Nuzendla Mandal, Guntur District - <u>In-Principle Permission</u> - Issued - Reg.
Ref:	<ol style="list-style-type: none"> 1. CFE application of M/s. Y.J. Multi Clave received at RO: Guntur on 01.12.2015. 2. T.O. Lr No APPCB/VJA/GTR/3/HO/CBMWTF/2016 dt 28.12.2015. 3. Lr.No. SEIAA/AP/AP/GNT/IND 05/2016/84- dt 13.07.2016. 4. Industries request letter dt 16.07.2016. 5. District Medical and Health Officer letter dt.14.10.2016. 6. Minutes of 15th Bio Medical Waste Technical Committee Meeting held on 22.05.2018.

@@@@@@

This has references to the above cited, wherein you have requested the Board for issue of the In-Principle Permission for Establishment of Second Common Bio Medical Treatment Facility at Sy.No. 7/1, 8/1, Tana Annavaram, Tellabadu Village, Nuzendla Mandal, Guntur District for obtaining Environmental Clearance from the SEAC & SEIAA, Andhra Pradesh.

Based on the EE: RO Guntur report dated 19.10.2016 it was noted that the Total no. of Health Care Facilities (HCFs) and their bed strength as per the registering authority i.e. **The District Medical & Health Officer (DM&HO)** (vide lr dt 14.10.2016) - **there are 541 Nos of Private Hospitals with a Bed strength of 17,744 Nos** (excluding Government Hospitals i.e. HCFs covered under APVVP Area Hospitals, Director of Public Health and Family Welfare and Department of AYUSH).

The existing Common Bio Medical Treatment Facility (CBMWTF) in Guntur District is covering 700 Nos of Health Care Facilities (HCFs) with 13,683 bed strength (as per the BMW annual report 2016 submitted to CPCB). There are about 4061 numbers of beds uncovered by the exiting CBMWTF. There are number of Veterinary Hospitals, Dispensaries, Dental Hospitals, Ayurvedic and Homeopathic Hospitals which need to be covered under BMWM Rules, 2016.

After careful examination on the bed strength as per the registering authority i.e. **The District Medical & Health Officer (DM&HO)** and the reports dt.13.02.2017 and 17.04.2018 submitted by the JCEE: ZO-Kurnool, EE:RO-Guntur respectively, the Board is hereby issues **In-Principle Permission** for the establishment of second Bio Medical Treatment Facility at Guntur District. Further, the proponent shall obtain all the necessary Clearances including Environmental Clearance (EC) from MoEF&CC, GoI / SEIAA, AP under the relevant Environmental Laws in force.

Sd/-
Member Secretary

To
M/s. Y.J. Multi Clave,
Sri.T.Hari Krishna, Manager
H.No. 1 - 12 -52, R&B Road,
Ponnur, Guntur District - 522 124.
harikpnr@gmail.com.

Copy to:

The JCEE, ZO: Vijayawada for information and necessary action.


The EE, RO: Guntur for information and necessary action.

//T.C.F.B.O//

K. Das
24/5/18

Joint Chief Environmental Engineer
UH-IV

o/c

	<p>State Level Environment Impact Assessment Authority (SEIAA) Andhra Pradesh Ministry of Environment, Forests & Climate Change, Government of India D.No.33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre, Chalamavari Street, Kasturibaipet, Vijayawada-520010</p>
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By Speed Post

Lr.No. SEIAA/AP/ GNT /IND/ 05/ 2016/ 84-**Dt:10.10.2018**

To

Sri T. Hari Krishna, Manager,
M/s. YJ. Multiclave Bio Medical Waste Treatment Facility,
H.No.1-12-52, R&B Road,
Ponnur, **Guntur Ditriect – 522124.**
Andhra Pradesh.

Sir,

Sub: SEAC - A.P. – SEAC - A.P. – M/s. YJ Multiclave, Bio Medical Waste Treatment Facility at Sy.No. 7/1 & 8/1, Tana Annavaram (V), Nuzendla (M), Guntur District, Andhra Pradesh - Terms of Reference (TOR) – Issued - Reg.

Ref: 1. Your TOR Application received on 04.05.2016 (Proposal No. SIA/AP/MIS/11338/2016).
2. T.O.Letter dated. 13.07.2016 & 23.08.2018.
3. Your lr.dt. 28.05.2018.

In continuation of the above, it is to inform that your application was examined by the State Expert Appraisal Committee (SEAC) in its meeting held on 25.08.2018. *The project proponent and their consultant M/s. ENPRO Enviro Tech and Engineers Pvt. Ltd., have attended the meeting and presented their case.*

The Committee noted that M/s.Y.J. Multi Clave proposes to establish the Common Bio-medical Waste Treatment Facility (CBMWTF) of capacity - 7000 kg/day at Sy.No. 7/1 & 8/1, Tana Annavaram (V), Nuzendla (M), Guntur District, Andhra Pradesh. The project proponent submitted the In-Principle permission letter from the Andhra Pradesh Pollution Control Board only. (Lr.No.1/APPCB/HO/UH-IV/BMW/In-Principle/2018, dated 23.05.2018) and in this letter it was noted

“the total number of Health Care Facilities (HCFs) and their bed strength as per the registering authority i.e., The District Medical & Health Officer (DM&HO), (vide letter . dt.14.10.2016) – there are 541 Nos. of Private Hospitals with a Bed



P.T.O

strength of 17,744 Nos. (excluding Government Hospitals i.e., HCFs covered under APVVP Area Hospitals, Director of Public Health and Family Welfare and Department of AYUSH). The existing Common Bio-medical Waste Treatment Facility(CBMWTF) in Guntur District is covering 700 Nos. of Health Care Facilities (HCFs) with 13,683 bed strength (as per BMW annual report 2016 submitted to CPCB) . There are about 4061 numbers of beds uncovered by the existing CBMWTF. There are number of VeterinaryHospitals, Dispensaries, DentalHospitals, Ayurvedic and HomeopathicHospitals which need to be covered under BMWM Rules, 2016.”

The project proponent submitted the letter issued by Office of the District Medical & Health Officer, Guntur vide letter Rc.No. Spl./A1/DRA/2018, dated 04.06.2018. The Committee noted that the proposed project falls under Item 7(da) of the schedule of the EIA Notification 2006- Common Bio-medical Waste Treatment Facility (CBWTF).

The Committee recommended for issue of **Standard Terms of Reference (TOR) with public hearing** and with additional TOR: The project proponent shall comply with the Bio-medical Waste Management Rules, 2016 and its amendments and the Central Pollution Control Board Revised guidelines - 21st December, 2016., to this Common Bio-Medical Waste Treatment Facility (CBMWTF) of Capacity – 7000 kgs/day proposed at Sy.No. 7/1 & 8/1, Tana Annavaram (V), Nuzendla (M), Guntur District, Andhra Pradesh, without prejudice to the orders of any Hon'ble Courts.

The issue was placed before the SEIAA in its meeting held on 24.09.2018 and the Authority agreed with recommendation of the SEAC, A.P for issue of Standard Terms of Reference (TOR) with public hearing and with additional TOR.

In view of the above, you are requested to prepare EIA report based on the standard TOR & said additional TOR with Public hearing and submit to the SEAC, A.P. for appraisal. The Terms of the reference are valid for a period of three years.

Yours faithfully,

Sd/-

**MEMBER SECRETARY,
SEIAA, A.P.**

//T.C.F.B.O//


SENIOR ENVIRONMENTAL ENGINEER (EC)

FROM
Dr.J.Yasmin, MBBS, DCH, DPH, MBA (HA).,
Dist. Medical & Health Officer,
Guntur.

TO
Dr.M.Lathish Reddy,
Shuddh Enviro Logics,
Guntur.

Rc.No.Spl/G1/2021, dt.20.02.2021.

Sir,

Sub:- Furnishing of information of Bed Strength of PHCs and other medical institutions in Guntur District - Reg.

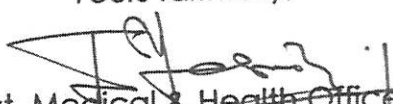
Ref:- Request letter of the Dr.M.Lathish Reddy, Shuddh Enviro Logics, Dt.20.02.2021.

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With reference cited, I am herewith furnishing the total bed strength of the District both Government and Private Institutions, Hospitals, Clinics and Dental Chairs of the Guntur District with Revenue Division wise which are registered under AP., Private Medical Care Establish Act (Private Institutions) in a separate statement enclosed here with.

This is submitted for information.

Yours faithfully,


Dist. Medical & Health Officer,
Guntur. 23/2/21

Spare-1


20/2/2021



**ANDHRA PRADESH POLLUTION CONTROL BOARD
REGIONAL OFFICE :: GUNTUR**

D.No. 4-5-4/5C, 4/3- Navabharath Nagar, Ring Road, Guntur – 522 006

e-mail: rogtr-ee1@appcb.gov.in
Phone : 0863 - 2215537

Lr. No. G-2193/APPCB/RO-GNT/EPH/2021- 690

Dt. 24.08.2021

To
M/s. Y.J. Multiclave (CBMWTF),
Sy.No. 7/1, 8/1, Tana Annavaram Village,
Nuzendla Mandal,
Guntur District

Sir,

Sub.: APPCB, Regional Office, Guntur - M/s. Y.J. Multiclave – Proposal for establishment of Common Bio Medical Waste Treatment Facility (CBMWTF) at Sy.No. 7/1, 8/1, Tana Annavaram Village, Nuzendla Mandal, Guntur District with proposed investment of Rs.2.32 Crores – Environmental Public Hearing held on 19.09.2019 at 11.00 AM at Project Site, Thana Annavaram, Nuzendla Mandal, Guntur District – **Signed Minutes - Communicated - Reg.**

- Ref.: 1. MoE&F Notification Dt.14.09.2006 and its subsequent amendments.
2. Terms of reference (TOR) issued by the MoEF& CC (SEIAA, Andhra Pradesh) vide letter dated. 10.10.2018.
3. Hon'ble High Court of A.P., W.P. No. 11945 of 2019.
4. Orders of the Member Secretary, APPCB on 01.08.2019.
5. Note orders of the District Collector, Guntur on 09.08.2019.
6. Board office mail dt. 18.09.2019
7. EPH conducted on 19.09.2019.
8. Standing Council, SEIAA letter dt.18.08.2021.

With references to the above, it is to submit that the Environmental Public Hearing (EPH) was conducted under the Chairmanship of the Joint Collector & Additional District Magistrate, Guntur on 19.09.2019 at 11.00 AM., at Project Site, Thana Annavaram, Nuzendla Mandal, Guntur District in connection with the proposal for establishment of Common Bio Medical Waste Treatment Facility (CBMWTF) by M/s. Y.J. Multiclave, Sy. No. 7/1, 8/1, Tana Annavaram Village, Nuzendla Mandal, Guntur District with an investment of 2.32 Crores. The signed minutes of the Environmental Public Hearing is herewith enclosed for favour of information.

Further, it is requested to arrange for display of the above proceedings conspicuously at your office premises for public information & access, as required under the provisions of EIA notification, 2006 & amendments thereof.

Please acknowledge the receipt of the same by return post for record purpose.

Encl: a/a

Yours faithfully,

**MAKANI
NARAYANA**
Digitally signed by
MAKANI NARAYANA
Date: 2021.08.24
13:17:58 +05'30'
ENVIRONMENTAL ENGINEER

MINUTES OF THE PUBLIC HEARING HELD ON 19.09.2019 AT 11.00 AM AT PROJECT SITE, THANA ANNAVARAM, NUZENDLA MANDAL, GUNTUR DISTRICT ON THE PROPOSAL FOR ESTABLISHMENT OF COMMON BIO MEDICAL WASTE TREATMENT FACILITY (CBMWTF) BY M/S. Y.J. MULTICLAVE, SY. NO. 7/1, 8/1, TANA ANNAVARAM VILLAGE, NUZENDLA MANDAL, GUNTUR DISTRICT.

Panel Members:

1.	Sri A. S. Dinesh Kumar, IAS., Joint Collector & Additional District Magistrate, Guntur	Representative of the Collector & District Magistrate, Guntur District.
2.	Sri V.R. Maheswara Rao, Environmental Engineer, A.P. Pollution Control Board, Regional Office, Guntur	Representative of the State Pollution Control Board (APPCB)

Project proponent :

1.	Sri Y.S.Murthy	Representative of M/s. Y.J. Multiclave CBMWTF
2.	Sri Srinivasa Reddy	Consultant M/s. Enpro Enviro Tech and Engineers Pvt Ltd., Surat
3	Sri Siva Rama Krishna	Consultant M/s. Enpro Enviro Tech and Engineers Pvt Ltd., Surat

The list of Public participated in the public hearing is appended.

At the outset, the Environmental Engineer, A.P. Pollution Control Board, Regional Office, Guntur welcomed the Joint Collector & Additional District Magistrate, Guntur and public gathered at the venue. He informed that Environmental Public Hearing (EPH) is convened under the provisions of the EIA Notification. 1533 (E), Dated. 14.09.2006 & amendments thereof, notified by the Ministry of Environment, Forest & Climate Change (MoEF & CC), Gol on the proposal by M/s. Y.J. Multiclave, Sy. No. 7/1, 8/1, Tana Annavaram Village, Nuzendla Mandal, Guntur District. The proposal is meant for establishment of second common biomedical waste treatment facility, in addition to one facility already existing in Guntur District. Further informed that the MoEF & CC (SEIAA, GoAP) issued Terms of Reference (TOR) to the project proponent vide letter dated. 10.10.2018 to prepare draft Environmental Impact Assessment (EIA) for obtaining Environmental Clearance, to undergo the process of

public hearing in consultation with APPCB, to furnish final EIA along with minutes of the public hearing and response of the proponent on the issues emerged in the process of public hearing for further appraisal. The estimated project cost is Rs. 2.32 Crores for the proposed Common Bio Medical Waste Treatment Facility. The draft EIA reports and executive summaries (in Telugu & English languages) of the proposed project has been circulated to various Government offices and local panchayats surrounding to the project site for wide publicity and public access. Further informed that Environmental public hearing notification was published on 17.08.2019 in "Andhra Jyothi" and "Indian Express" news dailies inviting the public to express their views, comments, suggestions and objections, if any within 30 days and to participate in the EPH scheduled on 19.09.2019 at project site. Further, informed that 14 No.s of representations were received so far in response to the EPH Notified for the above project, recommending for commencement of activities. He requested the Joint Collector & Addl. District Magistrate, Guntur to chair the public hearing proceedings.

Sri A.S. Dinesh Kumar, IAS., Joint Collector & Additional District Magistrate, Guntur stated that the Environmental public hearing is proposed for establishment of new Common Bio Medical Waste Treatment Facility with proposed investment of Rs. 2.32 Crores. He informed that the M/s. Y.J. Multiclave has proposed for collection, reception, Treatment and disposal of Bio Medical wastes. He explained the provisions of Public Hearing Notification issued by the Ministry of Environment, Forest & Climate Change vide S.O. 1533, dated 14th September, 2006. He informed that entire proceedings of the Environmental Public Hearing will be video recorded and minutes will be furnished to the MoEF & CC along with written representations received from public. The project proponent, Villagers, NGOs, Revenue Department staff attended the meeting. He requested the gathered public to express their views, comments, objections and suggestions on the proposed Common Bio Medical Waste Treatment Facility.

With the permission of the Chair, the Environmental Engineer, APPCB requested the representatives of the project proponent and their consultant carried out EIA for the above project to explain the salient features of the project and study findings of EIA studies.

Sri. Srinivasa Reddy, Coordinator represented the consultant M/s. Enpro Enviro Tech and Engineers Pvt Ltd., informed that they have prepared EIA to undertake feasibility studies for establishment for Common Bio Medical Waste Treatment facility and completed studies on environmental impacts from the proposed activity. He

further added that the project proponent acquired 3.3 Ac of land with an estimated project cost of Rs.2.32 Crores. He informed that a common bio medical waste treatment facility is required for every 10,000 bed strength of Hospitals. As per the registered Health Care Establishments in Guntur District, the Bed strength is 17,600 in the Guntur District as on 2016. Hence, there is need for second common bio medical waste treatment facility and obtained ToR to prepare draft EIA report on impacts of the proposed project. Further, informed that the EIA was prepared based on the baseline studies of Soil, Air, Water on the impact on surrounding environment.

He informed that the facility proposed to install 330 Kgs/hr incinerator, 750 Lts autoclave and 2 No.s X 150 Kg/hr Shredder to treat the biomedical waste, the facility proposed water requirement is 28 Kl/Day will be met from the borewell and generates at about 17.3KLD waste water. The facility proposed to provide ETP to treat the waste water and the treated waste water is proposed to recycle. The facility proposed to provide Ventury scrubber and packed Bed Scrubber as Air pollution control equipment to the Incinerator. The Incineration ash and ETP sludge will be disposed to TSDF for scientific disposal, Plastic waste after autoclave and Shredder will be disposed to Authorised recyclers. Sharps after autoclave will be send to iron foundry/TSDF for scientific disposal, Diesel generator set of 65 KVA will be installed as alternative power backup. The proposed capacity of Common Biomedical waste treatment facility is about 7.0 Tons /day to treat and dispose the Bio Medical Waste. He informed that alternative approach road to the facility will be provided in coordination with R&B Department. Further, he added that total employment generation would be 20 members, among 20 members 12 members would be appointed from local & 8 members Technical peoples from outside. Also proposed to allocate Rs.4.0 Laths under Corporate Social Responsibility (CSR) for development of social development the activities and Medical camps etc.

Later, the Environmental Engineer, APPCB, Guntur with the permission of the Chair requested the gathered public to express their suggestions, views, comments and objections about the proposed project.

1. **Sri Srinivasa Rao**, T. Annavaram Village, Nuzendla Mandal, Guntur District, Andhra Pradesh. While welcoming the proposed project, he informed that the proposed facility shall not cause any Air and Water Pollution problems to the surrounding agricultural fields and to the nearby village.
2. **Sri Nageswara Rao**, T. Annavaram Village, Nuzendla Mandal, Guntur District, Andhra Pradesh. He raised concerned on potential for pollution generation from melting of plastic waste from the above activity and requested to implement

requisite measures to prevent any impacts of air and water pollution problems to surrounding environment. He welcomed the project and request to address the above concerns.

3. **Sri K. Nageswara Rao**, Ex.Sarpanch, T. Annavaram Village, Nuzendla Mandal, Guntur District, Andhra Pradesh. He welcomed the proposed project and requested the project proponent not to cause any Air and Water Pollution problems to the surrounding agricultural fields and to the nearby village.
4. **Smt K. Eswaramma**, T. Annavaram Village, Nuzendla Mandal, Guntur District, Andhra Pradesh. She requested the project proponent to implement necessary measures and not to cause any Air and Water Pollution problems to the surrounding environment.
5. **Sri N. Anjaiah, NGO**. He welcomed the proposed project and informed that the line of activity of the proposed project is collection of Bio Medical Waste (BMW) generated in the Guntur District and proposed to treat the BMW as per the Rules, without causing any pollution problems to the surrounding agricultural fields and to the nearby village. He expressed that the project proponent is ability to run the facility without causing any water and air pollution problems to the nearby surroundings. He opined that the proposed project proponent is utilizing the lands of the village, hence employment shall be given to local people only. He recommended to grant Environmental Clearance to the proposed project.
6. **Sri B.V. Reddy, NGO**. Ananthapuram, Andhra Pradesh. He welcomed the proposed project and informed that the line of activity of the proposed project is collection of Bio Medical Waste (BMW) generated in the Guntur District and to provide treatment to the BMW as prescribed. Further informed that the villagers are welcoming the project, since the project proponent has implemented several social activities in the village. He requested the project proponent to operate the facility without causing any water and air pollution problems to the nearby surroundings. He informed that the project proponent shall develop minimum 33% of greenbelt. He requested to recommend Environmental Clearance to the proposed project.
7. **Sri. Y. Chennakesava Reddy, Social Activist, Kadapa**, Andhra Pradesh. He welcomed the proposed project. He requested the project proponent to maintain same ambience even after establishment and operation of the facility without causing any water and air pollution problems to the surrounding environment. He requested to establish Effluent Treatment Plant (ETP) to treat the waste water generated and shall utilize the treated waste water. He requested the project proponent to explain disposal mode of incinerator ash. He further requested to develop thick greenbelt around the facility and also requested to give employment to the local people, to organize Medical camps periodically in the

surrounding villages. Finally, requested the project proponent to utilize latest technology to treat the Bio Medical Waste as per the norms and informed to recommend to MoEF&CC for grant of Environmental Clearance to the proposed project.

8. **Sri T. Hussain Naidu, NGO.** He welcomed the proposed project. He requested the project proponent to cover the Bio Medical Waste with tarpaulin sheets. He requested the project proponent to inform the nature of chemicals proposed to utilize to treat the Bio Medical Waste. He informed that the proponent shall dispose solid waste generated to M/s. Ramky Pharma City for scientific disposal. He requested the project proponent to develop thick greenbelt with local neam species, which will give oxygen and filter air pollution.
9. **Sri S. Venkateswarlu, NGO.** He welcomed the proposed project. He requested the project proponent to provide RO Plant for supply of drinking water to the nearby villages since drinking water is not sufficiently available, and to provide medical health camps to the nearby villages periodically.
10. **Sri. Sudarshan, Cheyutha, NGO.** He welcomed the project and requested the proponent to give employment opportunities to the local youth.

Sri. Srinivasa Reddy, Coordinator representing M/s. Enpro Enviro Tech and Engineers Pvt Ltd., on behalf of M/s. YJ Multiclave, replied to the objections / suggestions raised by the public during Public Hearing. The details are as follows:

- a) As per the Bio Medical Waste Management Rules, 2016, Bio Medical Waste shall be treated within 48 hours and they will comply the norms without causing Air and Water pollution to the nearby Agricultural fields and human habitation.
- b) The proposed project is a Bio Medical Waste treatment facility and abide by all the Rules stipulated. The proposed project will not burn plastic. The plastic waste will be sterilized and treated plastic waste will be disposed to authorized plastic recyclers.
- c) The proposed project will provide incinerator with primary chamber and secondary chamber for incineration of Bio Medical Waste. Primary chamber will maintain at a temperature of more than 850°C and secondary chamber is maintained at a temperature of more than 1050°C. The incineration ash will be disposed to M/s. Ramky Pharma, TSDF for scientific disposal.
- d) The proposed project will provide Effluent Treatment Plant to treat the waste water generated from the treatment of Bio Medical Waste. The treated waste water will be recycled.

- e) The project proponent will provide alternative arrangement for moment of Bio Medical Waste carrying vehicles without entering into the village roads.
- f) The incineration ash will be disposed to M/s. Ramky Pharma city through closed vehicles which are provided with GPS tracking system.
- g) The proposed project will provide Online Continuous Emission Monitoring System in compliance with the Central Pollution Control Board norms.
- h) The proposed project will give employment to the local people and shall comply CSR norms.

After repeated call to the gathered public to express their views if any, the Joint Collector & Additional District Magistrate, Guntur concluded the public hearing informing that the entire proceedings of the Environmental Public Hearing held on 19.09.2019 was video recorded and minutes will be furnished to the authorities for further examination & to take decision in the matter. The details of the 14 No. of written representations received in response to the EPH notified for the above project are tabulated below -

S. No.	Name & address of the persons submitted representations	No. of pages	Gist of the re presentation
1	Sri. T. Hussain Naidu, National Environment Committee, NGO, Hyderabad.	01	Expressed No objection for proposed project & requested to develop greenbelt and to support social development in the nearby villages
2	Sri. P.Ramarao, NGO, Green Field Environment Organization, RR District	01	Expressed No objection for proposed project.
3	Sri. K. Ramakrishna reddy, NGO, Jatiya Paryavarana Parirakshana – Ganula Bhugarbha jalamula Samrakshana Samithi	01	Expressed No objection for proposed project
4	Sri. B. Kota Naik, NGO Sri Vivekananda Environment Organization	01	Expressed No objection for proposed project.
5	Sri Sd Rashid Pasha, NGO Gramina Haritha Kala Parishat, Suryapet	01	Expressed No objection for proposed project.
6	Sri M. Krishna Prasad, NGO Prudvi Environment Organization, Vajinepalli Village, Suryapet	01	Expressed No objection for proposed project.
7	Sri Ch. Sasi Kumar, NGO Paryavarana Parirakshana Samithi, Chintalapalem, Suryapet	01	Expressed No objection for proposed project.
8	Sri M. Rama Krishna, NGO Rythu Mithra Paryavarana Sangham, Huzur Nagar, Suryapet	01	Expressed No objection for proposed project.
9	Sri S. Muninder Reddy, NGO	01	Expressed No objection for

	Mithra Foundation Neredcherla, Suryapet		proposed project.
10	Sri T. Manikanta Naidu, NGO Bharathi Paryavarana Mandali, Macherla	01	Expressed No objection for proposed project.
11	Sri. J. Venkateswarlu, NGO Dharani Paryavarana Vikasa Samstha, Chintalalpaem, Suryapet	01	Expressed No objection for proposed project.
12	Sri Y. Nageswara Naidu, NGO Palnadu Paryavarana Samrakshana Samithi, Rentachintala, Guntur District	01	Expressed No objection for proposed project.
13	Sri M. Sambasiva Rao, NGO Mother Thressa Rural Development Trust, Neredcherla, Suryapet	01	Expressed No objection for proposed project.
14	Sri V. Ravi Teja, NGO Avani Paryavarana Vedika, Huzur Nagar, Suryapet	01	Expressed No objection for proposed project.



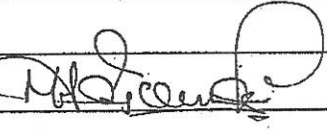

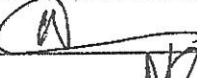
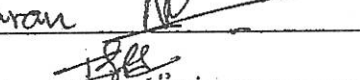
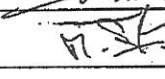
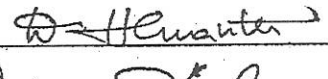
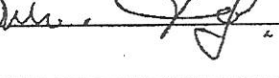
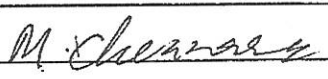

Environmental Engineer,
APPCB, RO, GUNTUR


Joint Collector &
Additional District Magistrate
Guntur

S-NO	Name and Address (to person)	Signature
	K. Chandu Sheela (H.V.O)	K. Chandu
	D. Siddu (HYD)	D. Siddu
	982235	
	S. Venkateshwarlu (NGO/HR) (G.M. S.R.)	S. Venkateshwarlu
	9866566098	
	V. Nani Reddy	9989226465
	T. V. S. R. Krishna	9866164723
	M. Chiranjeevi (Volunteer)	9681294186
	M. B. M. (Volunteer)	9652527655
	S. Venkateshwarlu	9993161938
	K. V. Reddy	8340971486
	781972011	
	Shankar Shankar	
	K. Kumpakar	7702559045 NGO, HYD
	A. Shankar Reddy	Hyd UPL
	B. S. Reddy	Kadapa
	M. Krishna Murthy	NGO Hyd
	M. BACHAIAH (CN) (G.O)	9494216722
	X. S. SWAMY	8121856744
	N. Sainath Reddy	N. Co.
	A. Bhaskarao (NGO) Annavathu	
	Sudharshan (NGO)	
	K. S. Ivan n. n. n.	
	M. Venkata Rao (Reporter Venkata Rao)	M. Venkata

S-NO	Name & address of the person	Signature	S-NO
	SANKU SRINIVASULU (NGO)	9440569092	
	K. Rangan Rao (NGO) 7386657187		
	NAMA. RAMESH N-Go 884444		
	Chandra-shekar NGo-95000163		
	Chepuri raja - 9030695836 - NGo -		
	1991 Shree 9640036809 H/H		
	V. Chenu Keerabang 94491893019		
	20020308600		
	520983 8005		
	A-805055 T. 0525508		
	0000 60000 T. 0525508		
	Jamaaya Parivartana Samudaya (NGO) Karnataka		
	P.V. GUNGO PAL NGo. KADAPA.		
	D. Ramdangam - NGo - RJY 9440176123		
	D. Anjrich NGo. 9505896125		
	P.V. Sudhakar Rao N-Go.		
	B.V. Reddy NGo Anantapur		
	V. Vijay Kumar NGo. HYP.		
	C.H. 8978836455		
	Y. M.N. Reddy. 9908917127.		
	9948489131		
	9160599136		
	T. Hussain Waidu NGo 8978241478		
	F. Adinarayana 2013307664		

Attendance of the Environmental public Hearing
for establishment of CBMUTP by M/s V. J. MULTI CLAY
at sy. No 7/1, 8/1, Tana Annavaram village, Nuzvid mandal Chintur
district on 19.09.2019.

SNO	Name of official & designation	Signature
1	Joint Collector & Adl. District Magistrate, Guntur	 19/9/19
2	V. R. Mohan Rao, EE APCR, Regd. Hs Guntur	
3	M. ARJUN NAIK, Tehsil FAC Nuzvid M.S.D.	
4	P. NASARAH MRI.	
5	D. V. Sreeni VRO Tella Balle	
6	N. Parvathi Devi VRO T. Annavaram	
	Siva Rama Krishna ISUKAPALLI Sreringa Reddy Manchala.	 ENVPRO ENVIRETECH CONSULTANTS
	D. Hemant Kumar	
	M. D. J. Mani Chari	
	M. Chennasri IPS - Local body	

ENVIRONMENTAL
CLEARANCE

Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority(SEIAA), Andhra Pradesh)

To,

The PROPRIETOR
 YJ MULTICLAVE
 24-3-13, TELAGAPALEM, PONNUR MANDAL, GUNTUR DISTRICT -
 522124

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/AP/MIS/11338/2016 dated 23 Sep 2021. The particulars of the environmental clearance granted to the project are as below.

- | | |
|--|--|
| 1. EC Identification No. | EC21B032AP116539 |
| 2. File No. | AP GNT IND 05 2016 84 |
| 3. Project Type | New |
| 4. Category | B1 |
| 5. Project/Activity including Schedule No. | 7(d) Common hazardous waste treatment, storage and disposal facilities (TSDFs) |
| 6. Name of Project | Y.J. Multiclave |
| 7. Name of Company/Organization | YJ MULTICLAVE |
| 8. Location of Project | Andhra Pradesh |
| 9. TOR Date | 10 Oct 2018 |

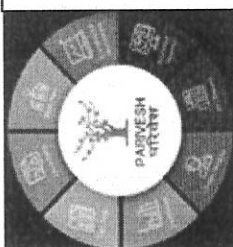
The project details along with terms and conditions are appended herewith from page no 2 onwards.


Date: 22/11/2021

(e-signed)
DR. P.V.CHALAPATHI RAO
 Member Secretary
 SEIAA - (Andhra Pradesh)

Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.

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 सत्यमेव जयते	State Level Environment Impact Assessment Authority (SEIAA) Andhra Pradesh Ministry of Environment, Forests & Climate Change Government of India D.No.33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre, Chalamavari Street, Kasturibaipet, Vijayawad-520010
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REGD.POST WITH ACK.DUE

Order No. SEIAA/AP/GNT/IND/05/2016/84/168.17/165.21

Sub: SEIAA, AP – Common Bio-Medical Waste Treatment Facility (CBWTF) of M/s. YJ Multiclave at Sy.No. 7/1 & 8/1, Tana Annavaram (V), Nuzendla (M), Guntur District, Andhra Pradesh - Environmental Clearance – Issued – Reg.

- I. This has reference to your application submitted through online on 23.09.2021 (SIA/AP/MIS/11338/2016), seeking Environmental Clearance for the proposed project **Common Bio-Medical Waste Treatment Facility of M/s. YJ Multiclave - Proposed Common Bio-medical Waste Treatment Facility at Sy.No. 7/1 & 8/1, Tana Annavaram (V), Nuzendla (M), Guntur District, Andhra Pradesh**. The capital cost of the project is Rs.2.32 Crores.

The proposal is a Common Bio-Medical Waste Treatment facility Project in a total land area of **13354.6 Sq.m.** Out of that, Incinerator Plant – 1000 Sq.m, Incinerator Chimney – 16 Sq.m, Diesel Storage Area – 150 Sq.m, Effluent Treatment Plant – 450 Sq.m, Vehicle Washing Area – 200 Sq.m, Red Waste Room – 210 Sq.m, Yellow Waste Room- 210 Sq.m, Other Waste Room-180 Sq.m, Treated Waste Room-200 Sq.m, Control Room-120 Sq.m, Sterilization Room-120 Sq.m, Shredder Room-120 Sq.m, Hazardous Waste Storage Room-120 Sq.m, Administration Building-400 Sq.m, Vehicle Parking Area-400 Sq.m, Security-30.2 Sq.m, Roads and Open Spaces-4936.5 Sq.m, Greenbelt, open area – 4491.9 Sqm. D.G. set – 1 x 65 KVA. The details of capacity of CBMWTF is as follows:

Common Bio-medical Waste Treatment Facility (CBWTF)- with a treatment capacity of 7 TPD, Incinerator - 330 kgs/hr, Autoclave – 250 kg/hr (750 L) and Shredder – 2 Nos. x 150 kg/hr.

- II. The source of fresh water is borewell/ external tankers. The total water requirement is 28.0 KLD (Fresh water – 15.0 KLD & Recycled water – 13.0 KLD). Out of which washings – 3.0 KLD, Scrubber for Incineration – 21.0 KLD, Domestic – 2 KLD & Greenbelt – 2.0 KLD.
- III. Quantity of waste water generated is 17.3 KLD shall be treated in ETP of capacity----- 2.5 KLD is from washings, 13 KLD is from Incineration Scrubber, 1.8 KLD from Domestic waste water shall be sent to septic tank / soak pit/ Portable STP. The treated waste water is to be reused for scrubbing and utilities purposes.
- IV. Incinerator Ash - 90 Kg/Day shall be sent to TSDF, ETP Sludge - 15 Kg/Day shall be sent to TSDF, Glass and Plastic Waste (after Autoclave and Shredding) – 3 T/day shall be sent to Authorized recyclers, Spent Activated Carbon – 50 kg/month shall be sent to TSDF, Sharps after Autoclave and

Shredding - 5 Kg/Day shall be sent to iron foundry / to TSDF, Waste oil - 15 L/month shall be sent to Authorized Recyclers, Used batteries - 4 Nos/year shall be sent to Authorized Recyclers

The proposal has been examined and processed in accordance with EIA Notification, 2006 & its amendments thereof. The State Level Expert Appraisal Committee (SEAC) examined the proposal in its meeting held on **22.10.2021 to 24.10.2021**. The issue was examined by the SEAC in its meeting held on 25.08.2018. The Committee observed the following:

The project proponent and their consultant M/s. ENPRO Enviro Tech and Engineers Pvt. Ltd., have attended the meeting and presented their case. The Committee noted that **M/s.Y.J. Multi Clave proposes** to establish the Common Bio-medical Waste Treatment Facility (CBMWTF) of capacity - 7000 kg/day at Sy.No. 7/1 & 8/1, Tana Annavaram (V), Nuzendla (M), Guntur District, Andhra Pradesh. Earlier, the In-Principle Permission issued by APPCB dt: 16.08.2016 based on the earlier feasibility report for issuing of the earlier TOR, the contents in the APPCB letter dt: 16.08.2016. The project proponent submitted the In-Principle permission letter from the Andhra Pradesh Pollution Control Board only. (Lr.No.1/APPCB/HO/UH-IV/BMW/In-Principle/2018, dated 23.05.2018) and in this letter it was noted

“the total number of Health Care Facilities (HCFs) and their bed strength as per the registering authority i.e., The District Medical & Health Officer (DM&HO), (vide letter . dt.14.10.2016) – there are 541 Nos. of Private Hospitals with a Bed strength of 17,744 Nos. (excluding Government Hospitals i.e., HCFs covered under APVVP Area Hospitals, Director of Public Health and Family Welfare and Department of AYUSH). The existing Common Bio-medical Waste Treatment Facility (CBMWTF) in Guntur District is covering 700 Nos. of Health Care Facilities (HCFs) with 13,683 bed strength (as per BMW annual report 2016 submitted to CPCB) . There are about 4061 numbers of beds uncovered by the existing CBMWTF. There are number of Veterinary Hospitals, Dispensaries, Dental Hospitals, Ayurvedic and Homeopathic Hospitals which need to be covered under BMWM Rules, 2016.”

The project proponent submitted the letter issued by Office of the District Medical & Health Officer, Guntur vide letter Rc.No. Spl./A1/DRA/2018, dated 04.06.2018.

The Committee noted that the proposed project falls under Item 7(da) of the schedule of the EIA Notification 2006- Common Bio-medical Waste Treatment Facility (CBWTF).

The Committee recommended **for issue of Standard Terms of Reference (TOR) with public hearing** and with additional TOR: : The project proponent shall comply with the Bio-medical Waste Management Rules, 2016 and its amendments and the Central Pollution Control Board Revised guidelines - 21st December, 2016., to this Common Bio-Medical Waste Treatment Facility (CBMWTF) of Capacity – 7000 kgs/day proposed at Sy.No. 7/1 & 8/1, Tana Annavaram (V), Nuzendla (M), Guntur District, Andhra Pradesh, without prejudice to the orders of any Hon'ble Courts.

The Committee noted that earlier SEIAA,A.P., issued Terms of Reference (TOR) with public hearing to **M/s. Y.J.Multiclave** vide Lr.No.SEIAA/AP/GNT/IND/05/2016/84-1068, Dated 10.10.2018 for the proposed Common Bio-medical Treatment Facility at Sy.No. 7/1 & 8/1, Tana Annavaram (V), Nuzendla (M), Guntur District. **M/s. Y.J.Multiclave** vide letter dated **06.07.2021** addressed to the SEIAA,A.P., being a party to the Writ Petition No.11945 of 2019, to reject the application of the project proponent namely M/s. Sudha Enviro Logics for grant of Environmental Clearance for securing CFE and CFO from the Board and stated that

- i. The in Principle Permission was given to M/s. Y.J.Multiclave on 23.05.2018 by APPCB as directed SEIAA which is prerequisite for applying for EC.
- ii. The APPCB vide its Order No. 1/APPCB/VJA/GTR/HO/CBMWTF/2018-634, dated 17.07.2018 while rejecting the BMW-CFE application of M/s. Ravi Enviro Care,

Sy.No.394-1, 394-2, Pedanandipadu (V&M),Guntur District observed their application is a earlier one and in principle permission was accorded for establishment of 2nd CBMWTF in Guntur District.

- iii. TOR was given to M/s. Y.J.Multiclave on 10.10.2018 by SEIAA.
- iv. The Writ Petition No.11945 of 2019 filed by M/s. A.P.Enviro Technologies Pvt. Ltd., against M/s. Y.J.Multiclave in the Hon'ble High Court with regard to establishment of 2nd CBMWTF in Guntur District.
- v. Public Hearing was conducted on 19.09.2019 and application I.A.No.5 of 2019 was filed to release proceedings kept in sealed cover. The same is pending for consideration.

The Standing Counsel of SEIAA,A.P., vide Lr dated 18.08.2021 informed that the W.P.No.11945 of 2019 filed by A.P. Environ Technologies against G.J. Multiclave regarding Biomedical Waste Treatment Facility in Guntur District was under stay of public hearing. All these days. Today ie.18.08.2021, the Hon'ble High Court pleased to disposed of the matter directing the State Environmental Impact Assessment Authority (SEIAA) to consider the minutes of Public Hearing with the true spirit of the said minutes and also under the scheme of environmental laws in the case of Y.J. Multi Clave in accordance with law. The project proponent submitted the EC application through online on 23.09.2021 seeking for the Environmental Clearance (EC) along with final EIA report. The project proponent and their consultant M/s. ENPRO Enviro Tech and Engineers Pvt. Ltd., have attended the meeting and presented the final EIA report along with the public hearing report. The committee noted that the project proponent presented the No.of Health Care facilities with bed strength as on 2018. The Committee after examining the project proposals, presentations, final EIA report, Hon'ble High Court orders, MoEF&CC' Notifications & OMs and Common Bio-Medical Waste Treatment Facilities (CBMWTF) guidelines and detailed deliberations, **recommended to issue Environmental Clearance** to M/s. Y.J. Multiclave to this project proposal for setting up of new CBMWTF facility of capacity - 7000 kgs/day at Sy.No. 7/1 & 8/1, Tana Annavaram (V), Nuzendla (M), Guntur District, Andhra Pradesh. The committee in the appraisal report clearly stated that they have approved Form-I/II, PFR/DPR and EMP for compliance by the proponent. The State Level Environment Impact Assessment Authority (SEIAA), in its meeting held on **02.11.2021** examined the proposal and the recommendations of SEAC, and decided to issue Environmental Clearance. The SEIAA, A.P hereby **accords prior Environmental Clearance to the project** as mentioned at Para No. II under the provisions of the EIA Notification 2006 and its subsequent amendments issued under Environment (Protection) Act, 1986 subject to implementation of the following special, specific and general conditions.

PART-A: SPECIAL CONDITIONS:

- i. The proposal shall not attract the following Acts & Rules:
 - a. Forest Act 1980,
 - b. Wild life (Protection) Act,1972;
 - c. CRZ Notification, 2011;
 - d. The Eco sensitive areas as notified under Environment (Protection) Act,1986;
 - e. Critically polluted areas as notified by CPCB
and also shall not harm live stocks and human beings and disturb their activities.
- ii. The conditions applicable for various bio medical waste collections will be applicable to this and will be subjective to the Bio-medical waste management rules 2016 and amendments thereof.
- iii. The proponent volunteered to allocate sufficient funds to CSR activities.

- iv. The Project Proponent shall comply with the Bio-Medical Waste Management Rules, 2016 issued by the Ministry of Environment, Forest and Climate Change, GoI, New Delhi vide notification No. G.S.R.343(E), dated 28th March 2016.
- v. The Project Proponent shall comply with the Revised Guidelines for Common Bio-medical Waste Treatment and Disposal Facilities issued by the Central Pollution Control Board ((Ministry of Environment, Forest and Climate Change), New Delhi on 21st December 2016.
- vi. The project proponent shall allocate sufficient funds for implementation of CSR activities as committed by the proponent/representative along with the EMP.
- vii. The Project Proponent shall comply with all the conditions mentioned in the 'In-Principle' letter / CFE issued by the APPCB.
- viii. The Project Proponent shall provide bar coding for the containers and bags used for collection, transportation & storage and processing of wastes and GPS to the vehicles transporting the bio medical waste as per BMW Rules 2016.
- ix. The proponent shall provide the Effluent Treatment Plant (ETP) of 6.0 KLD, the treated effluent which is proposed for recycle, the suitable disinfection system is to be provided in addition to the ETP.
- x. The proponent shall comply with Form 1 / Form2 / EMP /EIA.

PART-B. SPECIFIC CONDITIONS:

CONSTRUCTION PHASE:

- i. Provision shall be made for the housing of the construction labour within the site with all necessary infrastructure and facilities such as safe drinking water, fuel for cooking, mobile toilets, mobile STP, medical health care, crèche etc., The housing may be in the form of temporary structures to be removed after the completion of the project. The safe disposal of wastewater and solid wastes generated during the construction phase should be ensured.
- ii. A First Aid Room shall be provided in the project both during construction and operation of the project.
- iii. All the topsoil excavated during construction activities should be stored for use in horticulture/landscape development within the project site.
- iv. Disposal of muck during construction phase should not create any adverse effect on the neighbouring communities and be disposed taking the necessary precautions for general safety and health aspects of people, only in approved sites with the approval of competent authority.
- v. Soil and ground water samples will be tested to ascertain that there is no threat to ground water quality by leaching of heavy metals and other toxic contaminants.
- vi. Construction spoils, including bituminous material and other hazardous materials, must not be allowed to contaminate watercourses and the dump sites for such material must be secured so that they should not leach into the ground water.

- vii. Any hazardous waste including biomedical waste, if any, should be disposed of as per applicable Rules & norms with necessary approvals of the Andhra Pradesh Pollution Control Board.
- viii. The diesel generator sets to be used during construction phase should be low sulphur diesel type and should conform to E (P) Rules prescribed for air and noise emission standards.
- ix. Vehicles hired for bringing construction material to the site should be in good condition and should conform to applicable air and noise emission standards and should be operated only during non-peak hours.
- x. Ambient noise levels should conform to the residential standards both during day and night as notified by the MoEF&CC, GOI from time to time. Incremental pollution loads on the ambient air and noise quality should be closely monitored during construction phase. Adequate measures should be made to reduce ambient air and noise level during construction phase, so as to conform to the stipulated standards by the CPCB.
- xi. Ready mixed concrete must be used in building construction.
- xii. Storm water control and its re-use shall be as per CGWB and BIS standards for various applications.
- xiii. Permission to draw ground water shall be obtained from the competent Authority prior to construction/operation of the project.
- xiv. Water demand during construction should be reduced by use of pre-mixed concrete, curing agents and other best practices referred.
- xv. Fixtures for showers, toilet flushing and drinking should be of low flow either by use of aerators or pressure reducing devices of sensor based control.
- xvi. Use of glass may be reduced by upto 40% to reduce the electricity consumption and load on air-conditioning. If necessary, high quality double glass with special reflective coating in window is to be used.
- xvii. Roof should meet prescriptive requirement as per Energy Conservation Building Code by using appropriate thermal insulation material to fulfill requirement.
- xviii. Adequate measures to reduce air and noise pollution during construction keeping in mind CPCB norms on noise limits.
- xix. Opaque wall should meet prescriptive requirement as per Energy Conservation Building Code which is proposed to be mandatory for all air-conditioned spaces while it is aspirational for non-air conditioned spaces by use of appropriate thermal insulation material to fulfill requirement.
- xx. The approval of the competent authority shall be obtained for structural safety of the buildings due to earthquake, adequacy of fire fighting equipments, etc. as per National Building Code including protection measures from lightening etc.

- xxi. Regular supervision of the above and other measures for monitoring should be in place all through the construction phase, so as to avoid disturbance to the surroundings.

II. Occupational Phase:

- i. The installation of the Effluent Treatment Plant (ETP) should be certified by an independent expert and a report in this regard should be submitted to the SEIAA before the project is commissioned for operation. Discharge of treated sewage shall conform to the norms & standards of the Andhra Pradesh Pollution Control Board. Effluent Treatment Plant should be monitored on a regular basis. No waste water shall be discharged outside the premises.
- ii. All necessary air pollution control equipments-venture scrubber with water quenching arrangement, bag house and mist eliminator etc., shall be provided to the incinerator. The scrubber shall be an alkaline scrubber to neutralize the gases and ensure trapping of any pollutants escaping into the environment. These control equipments will put in place to ensure compliance of emission standards as prescribed in BMW Rules, 2016 with sufficient stack height.
- iii. Sufficient vehicles shall be provided for the collection and transportation of bio-medical waste to the proposed facility.
- iv. Bio-medical waste segregated in color coded containers as per Biomedical Waste Management Rules, 2016 shall be collected from various Health Care Facilities located in the 75 km radius (covering 10,000 beds). The collected waste shall be transported in specially designed closed vehicle to the proposed CBWTF for treatment and disposal.
- v. The ash from incineration and sludge from ETP shall be disposed off in nearest TSDF.
- vi. In the incinerator only low sulphur fuel like Light Diesel Oil or Low Sulphur Heavy Stock or Diesel, CNG/LPG shall be used.
- vii. No landfill site is allowed within the CBWTF site.
- viii. Organic and biodegradable chemical and alumina shall be used around odor generation areas at regular intervals for dilution of odorant by odor counteraction or neutralize.
- ix. The facility shall ensure to use only non-chlorinated bags of handling and storing bio medical waste. In any case, the facility is not allowed to poly and plastic bags.
- x. All safety measures will be strictly followed by workers for handling of Bio medical waste bags during storage and feeding at incinerator to prevent health hazards.
- xi. Incinerator should be properly interlocked with venture scrubber to control air pollution.
- xii. Incinerated ash and the ETP sludge shall be disposed at approved TSDF and MOU made in this regard shall be submitted to the SEIAA,A.P prior to the commencement.
- xiii. Color coding for handling of waste be strictly followed as per BMW Rules, 2016.

- xiv. The facility shall install continuous online monitoring system to monitor the emissions From the stack. Periodical air quality in and around the site shall be carried out. The parameters shall include Dioxin and furan.
- xv. Proper parking facility shall be provided for employees & transport used for collection & disposal of waste materials.
- xvi. Necessary provision shall be made for firefighting facilities within the complex.
- xvii. Periodical monitoring shall be carried out in and around the facility site including VOC & HC.
- xviii. The facility shall ensure to conduct quarterly health check up of workers in the Plant.
- xix. Incineration Plants shall be operated (combustion chambers) with such temperatures, retention time and turbulence, so as to achieve Total Organic Carbon (TOC) content in the slag and bottom ashes is less than 3%, or their loss on ignition is less than 5% of the dry weight of the material.
- xx. Transportation and handling of Bio-medical wastes shall be as per the Biomedical Waste Rules, 2016.
- xxi. The Leachate from the facility shall be collected and treated to meet the prescribed standards before disposal.
- xxii. The containers should be covered during transportation in order to prevent exposure of public to odors and contamination.
- xxiii. Operator and Facility should comply with the various provisions of Bio-medical waste management Rules, 2016 and Guidelines published by Central Pollution Control Board, Delhi from time to time.
- xxiv. Rain water harvesting for roof run-off and surface run-off, as plan submitted should be implemented. Before recharging the surface run off, pre-treatment must be done to remove suspended matter, oil and grease.
- xxv. The solid waste generated should be properly collected & segregated before disposal to the Facility. The organic waste shall be composted.
- xxvi. The D.G. Sets shall be provided with acoustic enclosures and adequate stack height as per CPCB norms. The fuel used for the diesel generator sets should be low sulphur diesel and should conform to E (P) Rules prescribed for air and noise emission standards.
- xxvii. Any hazardous waste including biomedical waste should be disposed of as per applicable Rules & norms with necessary approvals of the Andhra Pradesh Pollution Control Board.
- xxviii. The green belt design along the periphery of the plot shall achieve attenuation factor conforming to the day and night noise standards prescribed for residential land use by the

MoEF&CC, GOI/CPCB. The open spaces inside the plot should be suitably landscaped and covered with vegetation of indigenous variety. During night time the noise levels measured at the boundary of the building shall be restricted to the permissible levels to comply with the prevalent regulations.

- xxix. Incremental pollution loads on the ambient air quality, noise and water quality should be periodically monitored after commissioning of the project.
- xxx. Application of solar energy should be incorporated for illumination of common areas, lighting for gardens and street lighting in addition to provision for solar water heating. A hybrid systems or fully solar system for a portion of the apartments should be provided by utilizing atleast 1/3rd roof area.
- xxxi. Traffic congestion near the entry and exit points from the roads adjoining the proposed project site must be avoided. Parking should be fully internalized and no public space should be utilized.
- xxii. The proponent shall comply with Energy Conservation Practices, Energy efficient practices and energy audit practices. Wherever feasible, green building concepts shall be adopted. Use of solar panels may be done to the extent possible.
- xxiii. Adequate measures should be taken to prevent odour problem from solid waste processing plant and ETP.
- xxiv. The proponent will be squarely responsible for proper implementation of solid waste management plan, conservation of Air Environment, Water quality and any other kind of health hazard or Environment Management Plan.

PART – C. GENERAL CONDITIONS:

- i. **This order is valid for a period of 7 years.**
- ii. While giving CFE/CFO, the APPCB is to kindly ensure compliance of guidelines issued in G.O RT No 239 dt 16.04.2020 and Memo. No/ covid- 19/2020/HMFW dt18.04.2020 issued by Medical, Health and Family welfare department, Government of AP and the Ministry of Home Affairs order No 40-3/2020/DM-DA dt 15.04.2020scrupulously.
- iii. The EC order is subject to the condition of the judgment of the court cases prevailing the Hon'ble Courts. Consent for Establishment shall be obtained from Andhra Pradesh Pollution Control Board under Air and Water Act before the start of any activity / Construction work at site.
- iv. The proponent shall scrupulously follow any conditions stipulated by Revenue department / Panchayat Raj / Municipal administration / local self government bodies (Gram Panchayat / Gram Secretariat) in ensuring safety to human and animal life. The APPCB to ensure the same while according CFE / CFO. The APPCB to ensure the same while according CFE/ CFO.
- v. Proponent shall ensure that there is no disturbance to flora and fauna. Serenity of nature must be protected at any cost.

- vi. Once in a year proponent shall conduct impact analysis on environment by reputed Government Institute.
- vii. Officials from the Regional Office of MoEF&CC, Vijayawada / The SEIAA, Andhra Pradesh through the Regional Offices of Andhra Pradesh Pollution Control Board, who would be monitoring the implementation of environmental safeguards should be given full co-operation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents shall be submitted to the CCF, Regional Office, MoE&F, Vijayawada.
- viii. Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.
- ix. The project proponent shall submit six monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard copies as well as bye-mail) to the Ministry of Environment & Forests, its Regional Office, Vijayawada, SEIAA, A.P., Zonal Office of Central Pollution Control Board, Bangalore, District Collector and A.P. Pollution Control Board. The proponent shall upload the status of compliance of the environmental clearance conditions including results of monitored data on their websites and shall update the same periodically.
- x. Post Environment Clearance Monitoring: It shall be mandatory for the project manager to submit half yearly compliance reports in respect of the stipulated prior EC terms and conditions in hard and soft copy to SEIAA on 1st June and 1st December of each calendar year. (Refer 10(i) and 10(ii) of S.O. 1533(E) of Ministry of Environment and Forests Notification, New Delhi, dt 14th September, 2006.)
- xi. Personnel working in processing area should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects.
- xii. A separate environmental management cell with suitable qualified personnel should be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
- xiii. The funds of earmarked for environmental protection measures (**Capital cost for Rs.80.0 Lakhs & Recurring cost for Rs.24.0 Lakhs/annum**) should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the SEIAA and Ministry's Regional Office located at Vijayawada.
- xiv. At least 2% of the total project cost shall be allocated for Corporate Environment Responsibility (CER) and item-wise details along with time bound action plan shall be prepared in accordance to the MoEF&CC's office Memorandum No.F.No.22-65/2017- IA.III, dated.01.05.2018 and submit to the SEIAA, A.P and Ministry's Regional Office, Chennai.
- xv. The project proponent shall submit the copies of the environmental clearance to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.

- xvi. The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and SEIAA, A.P.
- xvii. The SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
- xviii. The proponent shall obtain all other mandatory clearances from respective departments before taking-up the activity.
- xix. Any appeal against this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
- xx. Concealing the factual data or failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- xxi. The SEIAA, A.P. may revoke or suspend the order, if implementation of any of the above conditions is not satisfactory. The SEIAA, A.P. reserves the right to alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
- xxii. SEIAA also reserves the right to cancel the EC issued at anytime, if EC has been obtained by the proponent through suppression of any information or furnishing false information.
- xxiii. The industry shall comply with emission limits for DG sets upto 800 KW as per the Notification G.S.R.520 (E), dated 01.07.2003 under the Environment (Protection) Amendment Rules, 2003 and G.S.R.448 (E), dated 12.07.2004 under the Environment (Protection) Second Amendment Rules, 2004. In case of DG Sets more than 800 KW shall comply with emission limits as per the Notification G.S.R.489 (E), dated 09.07.2002 at serial no.96, under the Environment (Protection) Act, 1986.
- xxiv. The industry shall comply with ambient air quality standards of PM10 (Particulate Matter size less than 10 micro grams) – 100 micro gram/m³; PM 2.5 (Particulate Matter size less than 2.5 micro grams)- 60 micro gram/m³; SO₂ – 80 micro gram/m³; NO_x – 80 micro gram/m³, at the periphery of the industry. Standards for other parameters as mentioned in the National Ambient Air Quality Standards CPCB Notification No.B-29016/20/90/PCI-1, dated 18.11.2009 Noise Levels:
 Day time – (6 AM to 10 PM) – 75 dB (A)
 Night time – (10 PM to 6 PM) – 70 dB (A).

- xxv. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules.

Sd/-
MEMBER SECRETARY,
SEIAA, A.P.

Sd/-
MEMBER,
SEIAA, A.P.

Sd/-
CHAIRMAN,
SEIAA, A.P.

To

M/s. Y J. Multiclave,
Sri Y.S.Murthy, Proprietor,
24-3-13, Telagapalem, Ponnur Mandal,
Guntur District, Andhra Pradesh-522124
Ph.No. 9177224400

Copy to:

1. The Chairman, SEAC, A.P. for kind information.
2. The Member Secretary, APPCB for kind information.
3. The EE, RO: Guntur, APPCB for information.
4. The Regional Officer, MoEF&CC, GoI, Vijayawada for kind information.
5. The Secretary, MoEF&CC, GoI New Delhi for kind information.
6. Monitoring cell, MoEF&CC, GoI, New Delhi for kind information.
7. The District Collector, Guntur District, Andhra Pradesh for kind information.